FIRST APPELLATE AUTHORITY
(Under Section 19 of RTI Act, 2005)
Ministry of Law & Justice
Department of Legal Affairs
Room No. 406-B 'A' Wing
Shastri Bhawan, New Delhi – 110001

Appeal No. 23(70)/2012 - IC

IN THE MATTER OF:

Shri G. Selvaraj D.No. 114/30, East Street Kumarasamypatty Salem-636007 Tamil Nadu.

Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan, New Delhi

Respondent

Date of Hearing: 2.7.2012

Present:

- 1. None present for the Appellant.
- 2. Smt. Asha Sota, CAPIO
- Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi– 110001.

ORDER

- The appellant vide his appeal dated 02.06.2012 has prayed to give guidelines for getting 1/3rd share of the vacant land for the original shareholders as per Law and Rules in force.
- It appears that this is not an RTI matter and does not fall within the purview of RTI Act and Appellate Authority cannot direct as requested by the Appellant.
- 3. The Appeal is disposed off.
- 4. File is consigned to records.

 In case, the Appellant is not satisfied/ convinced with this Order, he may file 2nd Appeal before the Hon'ble CIC, 2nd Floor, August Kranti Bhawan, Bhikaji Cama Place, New Delhi- 110066 within the time period as prescribed under the provision of RTI Act, 2005.

> (Satish Chandra) Joint Secretary & Legal Adviser First Appellate Authority

To

- 1. Shri G. Selvaraj, D. No. 114/30, East Street, Kumarasamypatty, Salem-636007, Tamil Nadu (by Speed Post).
- Shri Nirmal Singh, Director/CPIO, D/o Legal Affairs, Shastri Bawan, New Delhi-110001.
 - 3. Shri Jagdish Kumar, SO, Imp. Cell, D/o Legal Affairs, Shastri Bhawan, New Delhi–110001.
 - 4. PPS to Law Secretary for information.

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